





13th, 15th & 16th January 2022

SHAASTRA 2022

IN ASSOCIATIONWITH

SURANAANDSURANA
INTERNATIONALATTORNEYS

PRESENTS

SURANA & SURANA AND SHAASTRA IIT MADRAS, INTELLECTUAL-PROPERTY LAW MOOT COURT COMPETITION 2022









SURANA & SURANA AND SHAASTRA IIT MADRAS, INTELLECTUAL-PROPERTY LAW MOOT COURT COMPETITION 2022

RULES

13th, 15th & 16th January 2022









I. VENUE, DATE & SUBJECT MATTER:

The Surana & Surana & Shaastra IIT Madras, Intellectual Property Law Moot Court Competition shall be held on 13th, 15th & 16th January 2022 virtually (online). Any clarification sought in respect of the case should be addressed by email to mootcourt@lawindia.com before 2nd January 2022. No clarification will be issued after this date.

II. THE COMPETITION SHALL BE IN ENGLISH LANGUAGE

III. ELIGIBILITY:

The competition is open only for students who are enrolled in an LLB three year or five-year course during the current academic year. 16 teams will be selected on the basis of their memorials for participation.

IV. TEAM COMPOSITION:

- a. Each team should consist of a minimum of 2 and maximum of 3 members. This number cannot be modified under any circumstances.
- b. There shall be 2 speakers and 1 researcher designated for each team. The researcher shall be allowed to argue with the prior permission of the National Administrator in case of illness of the designated speakers.
- c. Each team will be provided with a team code during orientation for the competition. Teams should not disclose the identity of their institution; such disclosure shall invite penalties including disqualification. The decision shall be at the discretion of the National Administrator.







V. REGISTRATION:

- a. Online registrations are open from 6th **December 2021**. The teams must register online by 31st **December 2021**. Teams will have to register online at www.moot.in. Teams will receive an automated system generated acknowledgement on successful submission of registration.
- copy of the letter from the participating scanned college/institution/university duly signed by any one of the following:-Faculty-in-charge of MCS/MCA, Registrar, Principal, Dean, Director, Chancellor or Vice-Chancellor confirming the names of the participants, which studying, Year/semester in representing the college/institution/university for the moot competition will have to be attached during the online registration process (The approval letter shall be formatted on the letterhead of the participating institution/college/university. Alternatively, you may use the registration form itself as appended below as page 13 with the official seal).
- c. Registrations without the scanned copy of the approval letter from the college/institution/ university or duly attested registration form will not be valid.

VI. MEMORIALS:

- a. Each team must prepare memorials for both parties to the dispute. Non-compliance with this rule would entail disqualification.
- b. Soft copies of both Applicant & Respondent Memorials must be sent to mootcourt@shaastra.org with a copy to mootcourt@lawindia.com latest by 5.00 p.m. on 7th January 2022 for the purpose of evaluation and selection of participating teams. The soft copy must in the format of PDF and word document.







- c. Please contact Shaastra for allotment of team code in order to submit the memorials.
- d. Confirmation of teams based on the evaluation of memorials submitted will be on or before 11th January 2022 till 11:00 am.
- e. The memorials have to be submitted on typed A4 size white paper and must contain:
 - The table of contents.
 - The index of authorities.
 - The statement of jurisdiction.
 - The statement of facts. (1 page only and submissions of an argumentative statement of facts would attract penalties)
 - The statement of issues.
 - The summary of pleadings. (not more than one page)
 - The arguments advanced. (not more than fifteen pages)
 - The prayer
- f. The soft copy of the memorial for each side shall be a single file and in MS-Word and PDF. There should be only two-word documents (All parts of each memorial must be in a single document), one for Applicant and the other for the Respondent. (Separate first page/list of abbreviations/appendix / Table of contents etc. are not allowed). The soft copy must be submitted by email to mootcourt@shaastra.org with copy marked to mootcourt@lawindia.com by 7hJanuary 2022, 5:00 pm.
- **g.** The pleadings must not exceed 15 (fifteen) pages. The font size should be 12 and for footnotes, it should be 10. The acceptable font shall be Roman or Times New Roman. Blue Book pattern.







- h. The memorial must have a margin measuring one inch on all sides of each page. Margin should be left blank i.e., no margin notes, boundaries etc.
- i. The page numbering should be on the top centre of each page. The contents shall be printed on both sides of the sheets (back to back) in furtherance of environment-friendly measures and objectives of the organizers.
- j. The applicant/respondent memorials must be differentiated by light blue covers for the applicant and light red covers for respondent.
- k. The cover page of the memorial must state the following:
 - i. Title stating the same is a brief of the applicant or the respondent, as the case maybe.
 - ii. The cause title.
- I. Identification of any type shall not be revealed anywhere inside the memorial. The memorials should not contain the name of the participating college in any part thereof. Also, no logo or any mark of identification may be made in the memorials. Non-compliance with this rule will lead to immediate disqualification.
- m. Parameters for judging on a scale are:
 - 1. Logical development of ideas
 - 2. Novelty in analysis and arguments
 - 3. Understanding pertinent legal issues
 - 4. Clear, concise and unambiguous writing style
 - 5. Integration of facts into the legal argument
 - 6. Understanding of strengths and weaknesses of the case
 - 7. Discussion of viable alternative arguments
 - 8. Proper use of citations and citation form







- 9. Effective use of authority to support arguments
- 10. Ability to distinguish adverse cases
- 11. Neatness, legibility and formatting

VII. ROUNDS:

There will be two preliminary rounds of arguments, a quarterfinal, a semi-final and a final round.

- a. There will be an Orientation Program for all the participants on 13th January 2022 followed by a draw of lots & exchange of memorials. Team codes for the competition and side will be allotted.
- b. The dress code shall be advocate's attire during the competition rounds.

Preliminary Round

- a. There will be two preliminary rounds of arguments per team, once for applicant & another for respondent.
- b. No team will face each other more than once in the preliminary rounds.
- c. Each team will face a different bench in their second round of arguments.
- d. Preliminary, will be held on 15th January 2022 (Saturday).
- e. Top eight teams from the Preliminary Rounds will advance to the Quarterfinal rounds that will be decided on
 - i. Win points
 - ii. Win points + Aggregate raw points
 - iii. Win points + aggregate raw points (in case of tie minus memorial marks)
- f. Memorial marks will be added to the scores of both the preliminary rounds only.
- g. Oral arguments need not be confined to the issues presented in the memorials.







Quarterfinal/Semi Final Round/Final Round

Lots/power matching will decide the side of the arguments in Quarterfinals, Semifinals & Finals.

Semifinals Quarterfinals & Prelims, will be held on **15th** January 2022 (Saturday). The finals will held on 16th January 2022 (Sunday) at 10:30 a.m. The Quarterfinal and Semifinal are knockout rounds.

Results (Announcement)

Results will be announced after the completion of the preliminary / quarter/semifinal rounds. The Final result and the winners of the various categories will be announced only during the valediction ceremony.

VIII. ORAL ROUND:

Preliminary & Quarter Final

- a. Each team will get a total of **30 minutes** to present their case. This time will include rebuttals.
- b. The division of time is at the discretion of the team members, subject to a maximum of **15 minutes** per speaker. Division of time shall be informed to the court officer before arguments.
- c. The oral arguments need not be confined to the issues presented in the memorials.
- d. The researcher shall sit with the speakers at the time of orals.

Semi Final & Final Round

- a. Each team will get a total of 45 minutes. This time will include rebuttals.
- b. The division of time is at the discretion of the team members, subject to a maximum of **25 minutes** per speaker.
- c. The oral arguments need not be confined to the issues presented in the memorials.
- d. The researcher shall sit with the speakers at the time of the orals.







IX.SCOUTING:

The teams will not be allowed to observe the orals of any other teams. Scouting is strictly prohibited. Scouting by any of the team's members will result in disqualification.

X.SCORING:

A. Orals:

The criteria for marking the orals are:

- a. Knowledge of the facts.
- b. Proper and articulate analysis of the issues arising out of the facts.
- c. Understanding of the international/national legal principles directly applicable to the issues.
- d. Ability to explain clearly international/national legal principles in general keeping to the time allotted.
- e. Knowledge and use of legal sources: treaties, custom, general principles of international/national laws.
- f. Ingenuity (ability to argue by analogy from related aspects of international/national law.
- g. Logic andreasoning.
- h. Organization and clarity.
- i. Persuasiveness.
- j. Deference to the court.

B. Written Submissions (Memorials):

The criteria for marking the memorials are: (categories listed under VII (a-1) will be marked under this heading)

- a. Presentation
- b. Quality of arguments.
- c. Formatting and Syntax.







XI.AWARDS:

- a. Winning Team cash prize of Rs. 30,000 /- only.
- b. Runners-up Team cash prize of Rs 10,000/- only.
- c. Best Memorial Award cash prize of Rs. 4,000/- only.
- d. Best Speaker Award cash prize of Rs. 4,000/- only.
- e. Second Best Speaker Award a cash prize of Rs. 2,000/- only.

XII. DECISIONOFTHEJUDGESISFINAL.

XIII. COPYRIGHT:

- a. The copyright over the memorials submitted for participation in the competition is assigned by participants and shall also vest completely and fully in Shaastra 2022 and Surana & Surana International Attorneys Chennai. The participants shall certify in writing the originality of materials contained therein and shall be responsible for any claim or dispute arising out of the further use and exhibition of these materials.
- b. Further use and exhibition of these materials, electronically or otherwise, shall be the exclusive right of Surana & Surana International Attorneys, Chennai and Shaastra 2022 and they shall not be responsible for any liability to any person for any loss caused by errors or omissions in this collection of information, or for the accuracy, completeness, or adequacy of the information contained in these materials.
- c. Distribution of these materials on affiliated websites such as www.moot.in does not constitute consent to any use of this material for commercial redistribution either via the Internet or using some other form of hypertext distribution. Links to the collection or individual pages in it are welcome.







XIV. ANY CLARIFICATIONS FOR THE COMPETITION TO BESOUGHTFROM:

Regarding Case:

Head, IPR

Surana & Surana International Attorneys

Email: mootcourt@lawindia.com

Ph: $91 - 044 - 2812\ 0000$, Fax: $91 - 44 - 2812\ 0001$

Regarding online registration:

Preetam Surana (National Administrator)

Surana & Surana International Attorneys

Advocate & Head, AcademicInitiatives

Head (Admin) Litigation & Arbitration Practice

Email: mootcourt@lawindia.com

Ph: $91 - 044 - 2812\ 0000$, Fax: $91 - 44 - 2812\ 0001$

Student Heads:

Arvind Car +91 8939031073

Nithin +91 9361334004

Co-ordinators:

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Abhiram +91 6305872015

For Registration/Memorial Submission, please contact:

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Abhiram +91 6305872015







IMPORTANT DATES

Start of Online Registration

6th December 2021

Last date for Online Registration

31st December 2021

Last date of issue of clarifications

2nd January 2022

Last Date for Submission of Memorials – Soft copy by email (both applicant and respondent) for selection of participating teams

7th January2022 5.00 pm

Confirmation of teams after evaluation of memorials

11th January 2022 (11.00 am)

Orientation

13th January 2022

Prelims/Quarters/Semifinal

15th January 2022

Finals, Valediction & Prize Announcement

16th January 2022

Surana & Surana and Shaastra IIT Madras Intellectual Property Law Moot Court Competition - 2022

13th, 15th & 16th January 2022

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Registrationform

(Please fill in capital letters)

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- 1. We hereby state that our participation complies with the rules and regulations of the competition.
- 2. We certify that the materials submitted are prepared by us and indemnify the organizers for any claim or dispute arising out of the further use and exhibition of these materials.

(Allde	etails	must be	provided)
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Institution I	Name:
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Current Address:

Head of Institution:

Phone:

Email (institution):

Name (in CAPITALS)	Signature
1.	
2.	
3.	

Seal & signature of the Head of the Institution





INASSOCIATION WITH



Chennai | New Delhi

CONTACTUS:



mootcourt@shaastra.org mootcourt@lawindia.com

Regards,

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